

(c) and (d) Government proposed to Government of Pakistan, in one of the six Non-Papers forwarded to Pakistan on January 24, 1994 that as further demonstration of its commitment for reducing mistrust and enhancing confidence between the two countries, India would be willing to enter into an agreement according to which both countries shall undertake not to be the first to use or threaten to use its nuclear capability against each other.

Pakistan's response conveyed on 19th February, 1994 in the form of "comments and counter proposals" was, regrettably, dismissive. On March 21, 1994, Government once again urged Pakistan to consider the Indian proposals with sincerity of purpose as they could form a basis of a comprehensive and meaningful dialogue. Pakistan has, unfortunately, stipulated a number of conditions and pre-conditions for holding talks, which in our view constitute a negative approach. Government hope Pakistan responds with sincerity to our offer for unconditional bilateral talks.

IDPL Revival Package

7521. SHRI DHARMABHIKSHAM: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the measure taken to strengthen production and protect employees job security, in the approved revival package of the Hyderabad unit of IDPL;

(b) whether the employees unions has submitted representations/memorandums in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) The Revival Package for Indian Drugs & Pharmaceuticals Limited (IDPL) including the Hyderabad unit of the company was approved by the Board for Industrial & Financial Reconstruction (BIFR) on the 10th February, 1994. The revival period is for ten years beginning from 1994-95. The approved revival package for IDPL, inter alia, envisages that in Hyderabad unit, the capacities of key vitamins would be expanded in a phased manner over a period of 3 years; that an Electric Sub-Station would be set-up for the unit. In addition, the plan envisages higher production, sales targets; cost reduction measures including reduction in manpower through Voluntary Retirement Scheme (VRS); generation of internal resources through sale/disposal of surplus assets. In the year 1994-95, expansion of capacities or setting-up of the Electric Sub-Station have not been

taken up. The VRS is under implementation in the company and 679 persons of Hyderabad unit had opted for and were released in 1994-95.

(b) and (C) Yes, Sir. The main points made out in these representations are immediate need for working capital assistance; special purchase preference from all Central Government Hospitals, Institutions for products of IDPL; transfer of IDPL to the administrative control of the Ministry of Health & Family Welfare; revamping of the marketing strategies and changes in the management; suitable measures to prevent, availability of imported materials; restoration of deferred benefits of pay revision, LTC, Leave encashment, etc.

[Translation]

Storage of Agricultural Products

7522. SHRI NARAIN SINGH CHAUDHRI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government have identified the places in various States for setting up of industries for processing of agricultural products;

(b) if so, the details thereof;

(c) whether the Government propose to set up any industry for storage and processing of agricultural produce in Haryana;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the measures being taken by the Government to save the surplus produce particularly vegetables and fruits from getting spoiled?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) to (f) While Ministry of Food Processing Industries does not set up Food Processing Units in any State directly, the Government is encouraging establishment and expansion of Food Processing Industries in the country for which various policy measures and incentives including the fiscal incentives have been provided. Besides, Ministry is also implementing various Plan Schemes during the 8th Plan for development of this sector. Under the developmental Plan Schemes, assistance is provided to State Government Organisations/Cooperative Bodies/Voluntary Organisations/Joint Sectors etc. for setting up or enlarging Food Processing facilities, developing backward linkage with farmers, marketing support, pork poultry and other meat and meat processing facilities, tuna and other fish processing, setting up of cold-chain, Research and Development in food

processing and packaging and training of manpower in certain sectors. Besides, National Horticulture Board also has certain schemes for assisting post-harvest management of horticulture produce. Assistance under these schemes could be availed for viable projects by organisations in Haryana also.

Installed Capacity of Power Generation

7523. SHRI N.J. RATHVA: Will the Minister of POWER be pleased to state:

(a) the installed capacity of power generation in Gujarat at present;

(b) the plant load factor in the State and the average national factor during 1993-94; and

(c) the efforts made/proposed to be made by the Government to bring the power generation capacity in Gujarat at par with the national level?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):

(a) The installed capacity of power generation in Gujarat was 4938.47 MW as on 31.3.1995.

(b) During the year 1993-94, the Plant Load Factor (PLF) of Gujarat at 61% was same as of national average.

(c) Various measures being taken to increase power generation in Gujarat include maximising generation from the existing stations, implementation of renovation and modernisation programme of Ukai, Gandhinagar, Dhuvaran and Wanakbori under Phase-II. A capacity of 273 MW is envisaged to be added in Gujarat during the remaining period of 8th Plan. In addition, the State will also get its due share from Central Power Projects which are being set up in Western Region.

Selling of PSU Shares

7524. SHRI SUSHIL CHANDRA VERMA: Will the Minister of MINES be pleased to state:

(a) whether the Government propose to sell the shares of the Hindustan Zinc Limited (HZL), the National Aluminium Company Limited (NALCO) and Hindustan Copper Limited (HCL) through the stock exchanges; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA): (a) and (b) There are no immediate proposals to sell the shares of the Companies concerned in the current round of disinvestment proposals of the Government.

Visit of Ambassadors to Kashmir

7525. SHRI VISHWANATH SHASTRI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether ambassadors of six countries visited Kashmir valley recently;

(b) if so, the objectives and the outcome of the visit;

(c) whether they have given any suggestion to the Government of India in regard to situation prevailing in Kashmir valley; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) Yes, Sir,

(b) and (c) The visit was part of the routine diplomatic work of resident Missions in India. As foreign envoys visiting Jammu and Kashmir, they were not obliged, in any way, to provide any reactions or suggestions to the Government of India.

(d) Does not arise.

Complaints against Employees of DDA

7526. DR. LAL BAHADUR RAWAL: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the zone-wise number of complaints received against employees of Delhi Development Authority during the last two years;

(b) the details of such complaints received from the Members of Parliament; and

(c) the action taken or propose to be taken on each complaint?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) DDA has reported that during the period from 1.4.1993 to 31.3.1995, 1973 general complaints were received in the Vigilance Deptt. of DDA. Zone-wise statistics of the complaints is not maintained by DDA.

(b) and (c) During the period 1.4.93 to 31.3.95, 24 complaints from the Members of Parliament were forwarded by the different authorities to the Vigilance Deptt. of DDA. Details of the action taken on the complaints received from Members of Parliament are given in the Statement enclosed as Statement.